

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:1280  
ANSWERED ON:03.03.2015  
RESEARCH AND DEVELOPMENT OF PSUS  
Rathod Shri Dipsinh Shankarsinh

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether the Government has formulated any policy regarding research and Development in public sector undertakings situated across the country, especially in Gujarat and if so, the details thereof;
- (b) the total amount spent by the Maharatna, Navratna and Miniratna companies on research and development during the last three years and the current year, PSU -wise;
- (c) whether any target has been fixed by the Government in this regard during the said period,
- (d) if so, the details thereof and the achievements thereunder; and
- (e) the other measures being considered by the Government to promote research and development work in public sector undertakings<sup>9</sup>

**Answer**

THE MINISTER OF STATE OF HEAVY INDUSTRY AND PUBLIC ENTERPRISES  
(SHRI G.M. SIDDESHWARA )

- (a) Under the Memorandum of Understanding (MoU) which is a mutually negotiated annual agreement of targets between Central Public Sector Enterprises (CPSEs) and the Government, Research & Development ( R & D) may be taken as a parameter in this regard, guidelines on R & D were issued on 23` September, 2011 These guidelines are a charter on activities, projects, expenditure, documentation and monitoring of R & D initiatives by CPSEs.
- (b) As per available information the expenditure made by Maharatna Navratna arid Miniratna companies on research and development during the last three years is enclosed at Annex I
- (c ) & (d) Achievement of CPSEs vis-a-vis the R & D targets fixed in the MoU for the financial years 2012-13 and 2013-14 is enclosed at Annex II.
- (e ) Government encourages industries including CPSEs to undertake R & D activities to become competitive in domestic and global markets The incentives for enhancing R & D in the industrial sector are also applicable to CPSEs including inter alia fiscal incentives under Income Tax Act, customs duty exemptions. Central Excise duties waiver etc.